

ITEM NO.28

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Criminal Appeal No(s). 3852/2023

AMIT MITTAL

Appellant(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

WITH

Cr1.A. No. 3923/2023 (II)

Cr1.A. No. 520/2024 (II)

(IA No.17527/2024-CONDONATION OF DELAY IN FILING and IA
No.17529/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.17531/2024-EXEMPTION FROM FILING O.T.)

Date : 16-04-2024 This appeal was called on for hearing today.

For Appellant(s)

Mr. Ashwani Garg, Adv.
Mr. Sameer Garg, Adv.
Mr. Vijay Kumar, AOR

Mr. Sourav Roy, AOR
Mr. Atharva Kotwal, Adv.

Ms. Sachi Chopra, Adv.
Mr. Vatsal Anand, Adv.
Ms. Nishta Sinha, Adv.
Ms. Swati Setia, AOR

For Respondent(s)

Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Marbiang Khongwir, Adv.
Ms. Mani Munjal, Adv.

Ms. Srishti Singh, AOR
Mr.Ajay Kumar Prajapati,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. No. 3852/2023

Respondent Nos. 1 and 2 are duly represented.

Despite service of notice on respondent Nos. 3 to 5, there is no appearance on their behalf.

As per Order XX, Rule 5, Sub Rule 3, records are not required to be requisitioned from the concerned Courts as the matter does not involve death sentence or life imprisonment.

Four weeks time is given to the Ld. Counsel for the parties to file the additional documents. After expiry of four weeks, list the matter before the Hon'ble Court.

Crl.A. No. 3923/2023

Respondent Nos. 1 to 4 are duly represented.

As per Order XX, Rule 5, Sub Rule 3, records are not required to be requisitioned from the concerned Courts as the matter does not involve death sentence or life imprisonment.

Four weeks time is given to the Ld. Counsel for the parties to file the additional documents. After expiry of four weeks, list the matter before the Hon'ble Court.

Crl.A. No. 520/2024

Respondent Nos. 1 and 2 have filed the counter affidavit.

Certificate of service is awaited from the concerned Court in respect of Respondent Nos. 3 to 5.

As per Order XX, Rule 5, Sub Rule 3, records are not required to be requisitioned from the concerned Courts as the matter does not involve death sentence or life imprisonment.

List again on 19.7.2024.

PRADIP Y. LADEKAR
Registrar

MG